

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) NO.1099 OF 2020

In the matter of:

Gundeep Gurdeep Singh Sood & Anr

Appellant

Vs

Corporation Bank & Anr

Respondent

Present:

Mr GS Sood and Mr Jishnu Chowdhury, Advocates for appellant.

ORDER

(Virtual Mode)

15.03.2021- From the perusal of the record, it appears that on 23.12.2020 notices were issued to the Respondents through speed post and email. From perusal of the Office Note dated 22.01.2021 it is revealed that notices have been delivered to the Respondent but nobody is present today on their behalf.

Learned counsel for the Appellant is directed to take fresh steps to serve notice on Respondent No.1 and 2 through both modes i.e. speed post and email. Learned counsel for the Appellant is directed to file fresh requisites within three days. Respondents are directed to file reply affidavit within three weeks. List the matter on **16th April, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms Shreesha Merla]
Member (Technical)**

bm/RR